

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR.

\* \* \*

Date of Decision: 09.9.2003

OA 112/2002 with MAs 231 & 511/2002

1. K.L.Meena, Assistant in the office of Salt Commissioner, Jaipur.
2. Alladeen Khan, Assistant in the office of Salt Commissioner, Jaipur.
3. R.C.Joshi, UDC in the office of Salt Commissioner, Jaipur.
4. Hanuman Sahai Meena, UDC in the office of Salt Commissioner, Jaipur.

... Applicants

## Versus

1. Union of India through Under Secretary, Ministry of Commerce & Industry, Department of Industrial Policy & Promotion (Salt), Udyog Bhawan, New Delhi.
2. Salt Commissioner, Lavan Bhawan, 2-A Lavan Marg, Dak Pati No.139, Jhalana Doongri, Jaipur.

### ... Respondents

**CORAM:**

HON'BLE MR.M.L.CHAUHAN, JUDICIAL MEMBER

HON'BLE MR.A.K.BHANDARI, ADMINISTRATIVE MEMBER

### For the Applicants

... Mr. Anupam Agarwal, proxy counsel for  
Mr. Manish Bhandari

## For the Respondents

... Mr.S.S.Hasan, proxy counsel for  
Mr.S.M.Khan

### ORDER (ORAL)

Applicants, four in number, have filed the present OA against their reversion from the post of Assistant/UDC vide impugned order dated 28.2.2002 (Ann.A/1) and have prayed for the following reliefs :

"i) by an appropriate order or direction, the impugned orders dated 28.2.2002 (Anns.A/1 & A/2 respectively) may kindly be quashed and set aside with a further declaration that the applicants should not be reverted to the lower post from the promoted post.

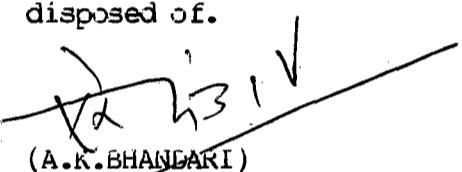
ii) to issue an appropriate order or direction, the Hon'ble Tribunal may direct the respondents that while implementing the judgement of the Hon'ble Tribunal, the rights accrued in favour of the present applicants should not be affected in any manner, rather the seniority position already obtained by any employee should not be affected in any manner."

2. It may be relevant to mention here that the impugned order of reversion was passed by the respondents pursuant to the orders passed by this Tribunal on 22.11.2000 in RA 35/2000 (OA 558/93), UOI v. Sri Deepak Sardana, and the order dated 30.4.2001 in RA 10/2001 (OA 325/2001), UOI v. Ramavtar Verma. Against these orders, the present applicants have also filed D.B.Civil Writ Petition No.2297/2002 before the Hon'ble High Court of

Rajaschan, which is still pending. Vide order dated 13.12.2002, the said writ petition has been admitted and the order to maintain status-quo has been passed by the Hon'ble High Court. Copy of the said order dated 13.12.2002, passed in D.B.Civil Writ Petition No.2297/2002, is taken on record.

3. In view of this development, no order is required to be passed in the present OA as the order to maintain status-quo in respect of the applicants has already been passed by the Hon'ble High Court. This order is still operative and as such the interest of the applicants has been fully safeguarded. It is, however, made clear that the present position with respect to the applicants shall not be disturbed unless some order, other than the order of maintaining status-quo, is obtained by the respondents from the Hon'ble High Court.

4. With these observations, the present OA and the connected MAs are disposed of.

  
(A.K.BHANDARI)

MEMBER (A)

  
(M.L.CHAUHAN)

MEMBER (J)